

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1310/(MAH)/2017

CORAM:

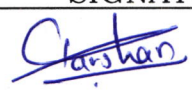
Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2017

NAME OF THE PARTIES: RAPID Access LLC (RAPID)
V/s.
TSP Access Rental Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Mr. Sanjay Udeshi a/w Mr. Darshan Ashar ilb Sanjay Udeshi & Co.	Advocate	

ORDER

C.P. No. 1310/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of the Petitioner is present.
2. As per the Application for Withdrawal of the Company Petition dated 16th October, 2017 filed by the Petitioner Creditor, the Respondent Debtor viz. M/s. TSP Access Rental Pvt. Ltd. has made payment of the outstanding amount of Rs.98,33,252/- (Rupees ninety eight lakhs thirty three thousand two hundred fifty two only) in two tranches.
3. As a result, the Learned Counsel of the Petitioner Creditor seeks permission to withdraw the Petition, which appears to be appropriate.
4. Under the circumstances and as per the Code, the Petition is disposed of as "Withdrawn". To be consigned to the Records.

Sd/-
Bhaskara Pantula Mohan
Member (Judicial)

Sd/-
M.K. Shrawat
Member (Judicial)

Dated: 17.10.2017

Vkr